

Central Administrative Tribunal  
Mumbai Bench

Original Application No.830/94

Dated this Thursday the 20th Day of July, 2000.

Shri V.M. Bhuskute & 12 Others .. Applicants.  
Shri S. Natarajan .. Advocate for the Applicants.

Versus

Union of India & Another .. Respondents.  
Shri R.K. Shetty .. Advocate for the Respondents

Coram : Hon'ble Shri A.V. Haridasan, Vice Chairman.  
Hon'ble Shri Govindan S. Tampi, Member (A).

1. To be referred to the reporter or not?
2. Whether it need to be circulated to the other Benches of the Tribunal?
3. Library.

( A.V. Haridasan )  
Vice Chairman.

H.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

Original Application No.830/94

Dated this Thursday the 20th Day of July, 2000.

Coram : Hon'ble Shri A.V. Haridasan, Vice Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

1. V.M. Bhuskute
2. C.M. Rajendran
3. A.P. Palekar
4. P.M. Pandkar
5. A.K. Bhattacharya,
6. R.N. Pal
7. John Fernandez
8. K.C. Divakaran
9. S.R. Savel
10. P.C. Raisharma
11. P.K. Bose
12. A.B. Sen
13. J.G. Polke,

All working in the Machine Tool  
Prototype Factory, Ambernath .. Applicants.

(By Advocate Shri S. Natarajan)

Vs.

1. Union of India, through  
The Chairman,  
Ordnance Factory Board,  
10 A, Auckland Road,  
Calcutta.
2. The General Manager,  
Machine Tool Prototype Factory,  
Ambernath. .. Respondents.

(By Advocate Shri R.K. Shetty).

ORDER (Oral)  
[ Per : Shri A.V. Haridasan, Vice Chairmann ]

Shri S.N. Natarajan, Counsel for the  
applicants and Shri R.K. Shetty, Counsel for the  
Respondents.

Counsel for the applicants submits that  
the applicants are not interested in prosecuting further and  
the application may be disposed of without cost.

...2...

Therefore, this application is dismissed for non-prosecution. There will be no order as to costs.

( Govindan S. Tampi )  
Member (A)

( A. V. Haridasan )  
Vice Chairman.

H.